

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
RAJYA SABHA
UNSTARRED QUESTION NO.842
TO BE ANSWERED ON 6th DECEMBER, 2021

CORRUPTION IN CANTONMENT BOARD, AGRA

842 CH. SUKHRAM SINGH YADAV:
SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of DEFENCE be pleased to refer to Unstarred Question 2270 answered in Rajya Sabha on 09th August 2021 and state:

- (a) whether Government is aware that due to corruption in Cantonment Board Agra, quarters of Shakti Nagar colony, Agra are not being getting vacated from unauthorised occupants and simply a formality of giving notices to unauthorised occupants has been done;
- (b) the total unauthorised occupants in the colony at present;
- (c) the details of total quarters vacated after 9th August, 2021;
- (d) the name and designation of officials responsible for getting such quarters vacated;
- (e) the action Government propose to take against negligence of such officials; and
- (f) time by when such quarters will get vacated?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF DEFENCE
SHRI AJAY BHATT

(a) to (c): As per the records of Cantonment Board Agra, Shakti Nagar Colony is situated outside the limits of Agra Cantonment and there are 108 quarters constructed out of which 60 quarters are under unauthorized occupation. Cantt Board Agra vide CBR No.163 dated 28.05.2021 has resolved to take action for eviction of unauthorised occupants under PPE (Public Premises (Eviction of Unauthorised Occupants)) Act, 1971. The unauthorised occupants have filed court cases in various courts, which have been defended by the Board. Presently, five Writ Petitions are pending before High Court of Allahabad. Moreover, in view of the general directions against evictions, dispossessions and demolitions passed by Hon'ble High Court Allahabad vide Orders dated 24.04.2021 and 31.05.2021 in PIL No. 564/2020 due to Covid-19 pandemic, which were effective till 02.08.2021, proceedings under PPE Act 1971 could not be expedited. The proceedings under PPE Act have been re-initiated since last two months.

: 2 :

It has been reported by DGDE that one quarter i.e. Qtr No. 6/1 in Shakti Nagar Colony, where the allottee was the occupier, has been vacated on 31.08.2021.

(d) As per distribution of work in Cantonment Board, Agra Shri Ashok Sharma, Revenue Superintendent, Shri Madhvendra Singh, Cantonment Engineer and Shri Sanjay Singh, Assistant Engineer are responsible to report unauthorised occupation of the Quarters in Shakti Nagar to the Chief Executive Officer who, in exercise of the powers conferred upon him as Estate Officer under the PPE Act, 1971 initiates action for eviction of unauthorised occupants.

(e) Not applicable in view of replies to part (a) to (c) above.

(f) Due process of law is involved in the eviction proceedings under the PPE Act, 1971.
